

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.699/MP/2020**

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Date of Hearing : **5.12.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : PTC India Limited (PTCIL)
- Respondents : Power Grid Corporation of India Limited (PGCIL) and 3 Ors.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri Basava Prabhu Patil, AG, Govt. of Sikkim  
Shri Sameer Abhyankar, Advocate, Govt. of Sikkim  
Shri Samarth Kashyap, Advocate, Govt. of Sikkim  
Shri V. Chhatri, Advocate, Govt. of Sikkim  
Shri Naman Jain, Advocate, Govt. of Sikkim  
Shri Vidhan Vyas, Advocate, SUL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Tejasvita Dhawan, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

At the outset, learned counsel for Respondent No.3, E&P Department, Govt. of Sikkim, sought pass over on the ground of Advocate General for the State of Sikkim being occupied before another forum. Learned counsel for the Petitioner, PTCIL, however, expressed his difficulty in taking up the matter at the end of cause list.

2. Learned counsel for the Respondent, CTUIL requested that keeping in view that the matter is quite old and the issues involved are covered by the Commission's order dated 5.4.2022 in Petition No. 394/MP/2018 in the matter of PTCIL v. PGCIL and Anr., the matter may be taken up for the hearing at the earliest. In response, the learned counsel for the Petitioner, PTCIL submitted that the present matter is not covered by the aforesaid order of the Commission, which pertained to the LTA/LTOA in respect of the merchant capacity and not the free power to Sikkim (144 MW).

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter.
4. The Petition will be listed for hearing on **16.2.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**